

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition (Diary) No.72/2024

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 5.8(xi)(b) of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 seeking quashing and setting aside of Letter dated 11.01.2024 issued by Central Transmission Utility of India Ltd. and directions for grant of connectivity pursuant to Green Infra Clean Solar Farms Ltd.'s Connectivity Application dated 18.12.2023.
- Date of Hearing : **31.01.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Green Infra Clean Solar Farms Limited (GICSFL)
- Respondent : Central Transmission Utility of India Limited (CTUIL)
- Parties Present : Shri Vishrov Mukerjee, Advocate, GICSFL
Shri Janmali Manikala, Advocate, GICSFL
Ms. Priyanka Vyas, Advocate, GICSFL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Aastha Jain, Advocate, CTUIL

Record of Proceedings

Considering the submissions and statements made by the learned counsel for the Petitioner and Respondent, CTUIL, the Commission permitted the parties to mutually discuss the issues involved in the matter and apprise the Commission about the outcome of such discussion during the next listing of the matter. Based on the consent of both sides, the Commission adjourned the matter.

2. The Petition will be listed for hearing (on admission) on **12.02.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)